

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-219
CP No. - 126/241/242/ND/2020

IN THE MATTER OF:

Nitesh Bhardwaj

Vs.

Sampark Properties Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 241-242

Order delivered on 18.12.2020

CORAM:

**SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

: Adv Rajat Asija

For the Respondent

: Adv.Ashish Verma Adv.Hardik Vashisht

ORDER

Heard the submissions made by the counsel for both the parties. Counsel for both the parties have jointly submitted that their clients are exploring the possibilities for having amicable resolution of the matter. Therefore, grant of time and the prayer is allowed and the matter is posted to 21.01.2021. The interim order passed in this matter shall continue till the next date of hearing. The counsel for the respondent undertakes to adhere to the last undertaking given by them in the matter.

Sd/-

**(K.K. VOHRA)
MEMBER (T)**

Sd/-

**(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)**